

**IN THE SUPREME COURT OF INDIA
INHERENT JURISDICTION**

**REVIEW PETITION (CRIMINAL) NO. OF 2026
(@ DIARY NO.24267 OF 2026)**

**IN
CRIMINAL APPEAL NO.1580 OF 2026**

CHINTADA ANAND

PETITIONER(S)

VERSUS

STATE OF ANDHRA PRADESH & ORS.

RESPONDENT(S)

O R D E R

As per Office Report dated 26.5.2026, the Review Petition is defective. It further states that despite the defects being notified, the petitioner has not cured the defects.

In the interest of justice, the defects raised by the Registry are waived.

Application seeking oral hearing of the Review Petition is rejected.

We have gone through the Review Petition and perused the judgment dated 24.03.2026 which has been sought to be reviewed. There is no error apparent on the record.

The Review Petition is, accordingly, dismissed.

.....J.
[PRASHANT KUMAR MISHRA]

.....J.
[MANMOHAN]

**NEW DELHI;
JULY 15, 2026.**

ITEM NO.1002

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

REVIEW PETITION (CIVIL) Diary No(s). 24267/2026

[Arising out of impugned final judgment and order dated 24-03-2026 in CrI.A. No. No. 1580/2026 passed by the Supreme Court of India]

CHINTHADA ANAND

Petitioner(s)

VERSUS

STATE OF ANDHRA PRADESH & ORS.

Respondent(s)

IA No. 123209/2026 - APPLICATION FOR LISTING REVIEW PETITION IN OPEN COURT AND IA No. 123219/2026 - APPLICATION FOR PERMISSION, IA No. 123206/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 123205/2026 - PERMISSION TO APPEAR AND ARGUE IN PERSON, IA No. 123211/2026 - REFERENCE TO A LARGER BENCH AND IA No. 123221/2026 - STAY APPLICATION

Date : 15-07-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA
HON'BLE MR. JUSTICE MANMOHAN

By Circulation

UPON hearing the counsel the Court made the following

O R D E R

1. The defects raised by the Registry are waived.
2. Application seeking oral hearing of the Review Petition is rejected.
3. The Review Petition is dismissed in terms of the signed order.
4. Pending application(s), if any, shall stand disposed of.

(NISHA KHULBEY)
COURT MASTER(SH)

(AKSHAY KUMAR BHORIA)
COURT MASTER(NSH)

(signed order is placed on the file)